

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****LOG 9 MOBILITY PRIVATE LIMITED OPERATING IN EV ASSET
MANAGEMENT SYSSYMS AT BENGALURU**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Log 9 Mobility Pvt Ltd PAN: AAECCL8532B CIN: U50400KA2021PTC155394
2.	Address of the registered office	#9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
3.	URL of website	<u>NA</u>
4.	Details of place where majority of fixed assets are located	#9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
5.	Installed capacity of main products/ services	EV Assets management systems and capabilities across various major cities India.
6.	Quantity and value of main products/ services sold in last financial year	Turnover: Rs 40.14 Crores in FY 2024-25
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	cirp.log9mobility@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	cirp.log9mobility@gmail.com
10.	Last date for receipt of expression of interest	27-12-2025
11.	Date of issue of provisional list of prospective resolution applicants	11-01-2026
12.	Last date for submission of objections to provisional list	16-01-2026
13.	Date of issue of final list of prospective resolution applicants	21-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26-01-2026
15.	Last date for submission of resolution plans	25-02-2026
16.	Process email id to submit Expression of Interest	cirp.log9mobility@gmail.com

CA Neeraja Kartik
Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010
IBBI Registration No.: IBBI/IPA-001/IP-P01445/2018-2019/12137
For Log 9 Mobility Private Limited in CIRP
Date: 12-12-2025, Place: Bengaluru

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FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR LOG 9 MOBILITY PRIVATE LIMITED OPERATING IN EV ASSET MANAGEMENT SYSYEMS AT BENGALURU	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl.	RELEVANT PARTICULARS
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11.	Date of issue of provisional list of prospective resolution applicants 11-01-2026
12.	Last date for submission of objections to provisional list 16-01-2026
13.	Date of issue of final list of prospective resolution applicants 21-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26-01-2026
15.	Last date for submission of resolution plans 25-02-2026
16.	Process email id to submit Expression of Interest cirp.log9mobility@gmail.com

CA Neeraja Kartik
Address :202 Padmasani Apartments 58/2 Shivaji Nagar 440010
IBBI Registration No.: IBBI/PA-001/IFP-P01445/2018-2019/12137
For Log 9 Mobility Private Limited in CIRP
Place: BANGALORE
Date: 12-12-2025

CHANGE OF NAME
I hitherto known as **GANGANA S/O MAJAPUJAGAIAH, R/O HULIKUTE, MAVINAKUNTE, P.O-HULIKUTE, DIST: BANGALORE RURAL, KARNATAKA - 561204**, have changed my name and shall hereafter be known **GANGAIAH**, vide affidavit dated **11/12/2025** before **SENIOR SHERISTEDAR J.M.F.C. H V MANJUNATH**.

CHANGE OF NAME
I hitherto known as **HARISH T H alias HARISH TUMAKURU HANUMANTHA RAJU S/o T V HANUMANTHARAJU R/o NO 108/1 NAGAMMA LAYOUT, SARJAPURA MAIN ROAD, THIGALA CHOWDANAHALLI, BENGALURU, KARNATAKA-562125**, have changed my name and shall hereafter be known as **HARISH TUMAKURU HANUMANTHA RAJU**, vide affidavit dated **11/12/2025** before **SENIOR SHERISTEDAR J.M.F.C. H V MANJUNATH**.

IN THE COURT OF THE HON'BLE JUDGE, CHIEF METROPOLITAN MAGISTRATE AT BANGALORE
C. Mis. No. 2244/2025
Between: **S. K. Murugiah, S/o. Late. Asimulla, Aged about 59 years, 3. Mr. Murugiah, S/o. Late. Asimulla, Aged about 59 years, 3. Mr. Palani, S/o. Late. Asimulla, Aged about 59 years, 4. Mr. Mohammed Umar S/o. Late. Asimulla, Aged about 48 years, 5. Mr. Sarathoth A S/o. Late. Asimulla, Aged about 44 years, All are residing at No. 1028, 6th Cross, RK Hegde Nagar, Bangalore-560 077. PETITIONERS**
And: **The Commissioner of B.M.P. Registrar of Births & Deaths, Bangalore. RESPONDENT**

PAPER PUBLICATION
Whereas, the petitioners have filed the above petition U/s 13(3) of the Birth and Death acts seeking direction to the commissioner Bangalore to register the death of the deceased mother of the petitioner by name **Annamalai V. Late. Asimulla** expired on **26.12.2024** at No. 1028, 6th Cross, RK Hegde Nagar, Bangalore - 560 077. If any person interested in the matter may appear before Hon'ble XLVI ACMM at Bangalore, either personally or through an advocate duly instructed on or **11.01.2026**, on **10/12/2025** to which date the case is posted for hearing. Given under my hand and the seal of the court dated this 27th day of November 2025.

By Order of the Court
Sd/- Sheristadar
XLVI Addl. Chief Judicial Magistrate Court Bangalore City
Advocate for Petitioner, Mr. Balaji, Advocate,
No. 285, 4th Cross, Ramaiah Medical College, Bangalore-560 077. 9035112218

NIDHI GOLD LOANS
MANIPAL HOUSING FINANCE SYNDICATE LIMITED
Manipal House, Manipal - 576104 Ph: 0820-2570741 GSTN: 29AACBM1714012W
AUCTION GOLD NOTICE
Notice is hereby given for the information of all concerned that Gold Ornaments pledged with the under mentioned branches of the company, which were overdue for redemption and which have not been redeemed so far in spite of repeated notices, will be auctioned at the concerned branches on **24.12.2025** at **11 a.m.** In any case if the auction could not be conducted on the above said date, the Auctioneer is having the right to postpone the auction to following 2nd auction dates through online auction <https://gold.auctiontiger.net> on **03.01.2026** at **12:00 p.m.** The company reserves the right to cancel/ postpone the auction to any other convenient date without further notice and assigning responsibility to the bidder.
Yeshwantpur: 612400295, 612400322, 20612200465, 20612200716, 20612300116, 30612200779, 30612300117, Channajpet: 622400271, 622400294, Sunkadkatte: 20632200402, Srinivas Nagar: 20732200184, Kengeri: 942400232, 942400233, 942400236, 10942300259, 20942200292, Manipal Centre: 1142400154, 1142400140, 21142200122, 21142200123, 21142200431, 21142200210, 21142200244, 21142200294, 21142200297, 21142300041.
Note:- Customer can release the gold ornaments before the auction date (01.01.2026)
Place: Manipal
Date: 10.12.2025

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.
Corporate Office : Unit No. 502, C Wing, O'Block, Plot No. C - 66, G - Block, Bandra Kuria Complex, Mumbai - 400051.
Tel : 022 68643101.
Registered Office : 14th Floor, EROS Corporate Tower, Nehru Place, New Delhi - 110019.
E-mail : acare.ac@acareindia.in | Website : www.acareindia.in | CIN : U65993DL2002PLC115769
APPENDIX IV-A
Notice for sale of Immovable Property
E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Assets Care & Reconstruction Enterprise Ltd. [CIN : U65993DL2002PLC115769] ("Secured Creditor")**, the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on **31.12.2025** from **05.00 P.M.** to **06.00 P.M.**, for recovery of **Rs. 4,21,17,732/- (Rupees Four Crore Twenty One Lakh Eleven Thousand Seven Hundred Thirty Two only)** pending towards **Loan Account No. S03TXVII-01 [Old Loan Account No. HHLBGM00302579]**, by way of outstanding principal, arrears (including accrued late charges) and interest till **08.12.2025** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. **09.12.2025** along with legal expenses and other charges due to the Secured Creditor from **SANJAY S. KAMATH, SULAKSHANA AGENCIES (THROUGH ITS PARTNER), LAXMAN SRIDHAR KAMATH and GOPAL KAMATH & CO. (THROUGH ITS PARTNER)**.
The old Loan Account bearing No. **HHLBGM00302579**, along with all right(s), title(s), interest(s), underlying security(ies), pledge(s) and / or guarantee(s), including the Immovable Property, had been assigned by Sammaan Capital Limited ("SCL") (formerly known as Indiabulls Housing Finance Ltd.) to Indiabulls Asset Reconstruction Co. Ltd. ("IARCL") vide Assignment Agreement dated **31.12.2021**, and the same had been renumbered by IARCL and bears new Loan Account No. **S03TXVII-01**. The said Loan Account had been further assigned by IARCL to and in favour of the Secured Creditor, acting as a Trustee of **ACRE - 102 - Trust** vide Assignment Agreement dated **29.06.2022**. Furthermore, the said Loan Account has now been assigned by Assets Care & Reconstruction Enterprise Ltd. acting as a Trustee of **ACRE - 102 - Trust** to and in favour of the Secured Creditor acting as Trustee of **ACRE - 180 - Trust** vide Assignment Agreement dated **23.06.2025**.
The Reserve Price for the Immovable Property will be **Rs. 2,20,00,000/- (Rupees Two Crore Twenty Lakh only)** and the Earnest Money Deposit ("EMD") will be **Rs. 22,00,000/- (Rupees Twenty Two Lakh only)** i. e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY
**APARTMENT / RESIDENTIAL UNIT NO. 180/4A (ALSO KNOWN AS A3), SUPER BUILT - UP AREA OF 5121.65 SQ. FT. ON THE BASEMENT, GROUND, FIRST AND SECOND FLOORS OF VAISHNAVI ANANTYA, BEING CONSTRUCTED ON ALL THAT PIECE AND PARCEL OF RESIDENTIALLY CONVERTED LAND IN SY. NO. 19/2, PRESENTLY BEARING HANDEHAHALI VILLAGE PANCHAYAT KHATA NO. 92/180, SITUATED AT S. MEDAHALLI VILLAGE, SARJAPUR HOBLI, ANEKAL TALUK, BANGALORE RURAL, BANGALORE RURAL DISTRICT, BANGALORE - 562107, KARNATAKA, TOTALLY MEASURING 69815 SQ. FT. (OUT OF THE TOTAL EXTENT OF 1 ACRE 32 GUNTAS, AN AREA MEASURING 52'10" X 162'8" ON THE NORTHERN SIDE IS LEFT FOR THE ROAD WIDENING), ALTOGETHER MEASURING 2238' X 151' 6" IN AREA, BEING BOUND BY THE LAND AND SUPER BUILT - UP AREA OF THE UNIT IS 5121.65 SQ. FT. AND A COVERED CAR PARKING SPACE MEASURING 270 SQ. FT. AS PER THE CONSTRUCTION AGREEMENT. THE APARTMENT IS BOUNDED BY :
EAST : BOULEVARD WEST : APARTMENT NO. 180/11B
NORTH : APARTMENT NO. 180/3A SOUTH : APARTMENT NO. 180/5A**
For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.acareindia.in. Contact No : 0124-6910910, +91 7065451024; E-mail id: auctionhelpline@sammaanacp.com. For bidding, log on to www.auctionfocus.in.

**APARTMENT / RESIDENTIAL UNIT NO. 180/4A (ALSO KNOWN AS A3), SUPER BUILT - UP AREA OF 5121.65 SQ. FT. ON THE BASEMENT, GROUND, FIRST AND SECOND FLOORS OF VAISHNAVI ANANTYA, BEING CONSTRUCTED ON ALL THAT PIECE AND PARCEL OF RESIDENTIALLY CONVERTED LAND IN SY. NO. 19/2, PRESENTLY BEARING HANDEHAHALI VILLAGE PANCHAYAT KHATA NO. 92/180, SITUATED AT S. MEDAHALLI VILLAGE, SARJAPUR HOBLI, ANEKAL TALUK, BANGALORE RURAL, BANGALORE RURAL DISTRICT, BANGALORE - 562107, KARNATAKA, TOTALLY MEASURING 69815 SQ. FT. (OUT OF THE TOTAL EXTENT OF 1 ACRE 32 GUNTAS, AN AREA MEASURING 52'10" X 162'8" ON THE NORTHERN SIDE IS LEFT FOR THE ROAD WIDENING), ALTOGETHER MEASURING 2238' X 151' 6" IN AREA, BEING BOUND BY THE LAND AND SUPER BUILT - UP AREA OF THE UNIT IS 5121.65 SQ. FT. AND A COVERED CAR PARKING SPACE MEASURING 270 SQ. FT. AS PER THE CONSTRUCTION AGREEMENT. THE APARTMENT IS BOUNDED BY :
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IN THE COURT OF THE HON'BLE JUDGE, CHIEF METROPOLITAN MAGISTRATE AT BANGALORE
C.M.S. No. 1489/13
BETWEEN: MR. RAMESH G OTHERS, Ramesh S/o Hanumakka, Aged about 65 years. Residing at No.1253, 1st 'B' Cross, 1st Main, Yalahanka Old Town, Bangalore - 560064. ... PLAINTIFFS
AND: SMT.LAKSHMAMMA & OTHERS. DEFENDANTS

NOTICE/SUMMONS TO THE PROPOSED DEFENDANTS
Proposed Defendant No.26: SRI.D.PALANI S/o Dorakannan Mandari Aged about 43 years, No.670/1, 1st A Main Road, Hattimara Gaddebayalu, Lavakusha Nagar Laggere, Bengaluru - 560 058
Proposed Defendant No.27: SMT.HAFEZZA, W/o Abrar Ahmed Aged about 45 years Residing at: No.673, B-23, BDA Flats Neelastandra, Bengaluru - 560047
Whereas the above named Plaintiffs instituted a suit against the proposed Defendants Nos.26 & 27 for the recovery of the partition and separate possession of the suit schedule property. You are hereby summoned to appear in this Court either in person or through a pleader to answer the claim of the Plaintiffs on **03/01/2026** at 11.00 a.m., failing which the case will be heard and decided ex-parte on merits.
Item No.17: All that piece and parcel of property bearing Site No.34 part of Site No.58 measuring 15 x 40 ft. = 600 sq. ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.18: All that piece and parcel of property bearing Site No.11 formed in Sy.No.125, ward No.70, measuring 30 x 32 x 3/2 = 1029 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.19: All that piece and parcel of property bearing Site No.7 Assessment No.101/1, BBMP Ward No.69, measuring 30 x 40 ft. = 1200 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.20: All that piece and parcel of property bearing Site No.8 Assessment No.101/1, BBMP Ward No.69, measuring 30 x 40 ft. = 1200 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.21: All that piece and parcel of property bearing Site No.25 Assessment No.101/1, BBMP Ward No.69, measuring 40 x 30 ft. = 1200 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.22: All that piece and parcel of property bearing Site No.6 Assessment No.100, BBMP Ward No.69, measuring 51 x 40 ft. = 2040 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.23: All that piece and parcel of property bearing Site No.14 Assessment No.104, BBMP Ward No.69, measuring 18 1/2 x 3 1/2 x 32 = 352 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.24: All that piece and parcel of property bearing Site No.32 Assessment No.100, BBMP Ward No.69, measuring 20 x 22 x 40 ft. = 840 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.25: All that piece and parcel of property bearing Site No.13 Assessment No.125/1, BBMP Ward No.70, measuring 30 x 21 ft. = 630 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.26: All that piece and parcel of property bearing Site No.31 Assessment No.106/3, BBMP Ward No.69, measuring 30 x 45 ft. = 1350 sq.ft. situated at 15th Cross, L.G.R Layout, Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.27: All that piece and parcel of property bearing Site No.37 Assessment No.100, BBMP Ward No.69, measuring 50 x 30 ft. = 1500 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.28: All that piece and parcel of property bearing Site No.31 Assessment No.101/1, BBMP Ward No.69, measuring 29 x 38/2 x 15+19/2 ft. = 569.5 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.29: All that piece and parcel of property bearing Site No.12, PID No.96, Katha No.96, Assessment No.75/1, BBMP Ward No.69, measuring 50 x 32 x 25/2 = 1450 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.30: All that piece and parcel of property bearing Site No.41 Assessment No.75/6, Katha No.175, BBMP Ward No.69, measuring 30 x 25 ft. = 750 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.31 (A): All that piece and parcel of property bearing Site No.7, 8, 13, 14 formed in Sy.No.75/1 & 2, BBMP Ward No.69, measuring 60 x 80 ft. = 4800 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.31 (B): All that piece and parcel of property bearing Site No.21, 22 formed in Sy.No.75/1 & 2, BBMP Ward No.69, measuring 68 x 82 = 5576 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.32 (A): All that piece and parcel of property bearing Site No.5, 6, 15 & 16 formed in Sy.No.75/1 & 2, BBMP Ward No.69, measuring 68 x 82 = 5576 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.32 (B): All that piece and parcel of property bearing Site No.57 & 58 formed in Sy.No.74, BBMP Ward No.69, measuring 63 x 82 = 5166 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.33: All that piece and parcel of property bearing Site No.59, 60 formed in Sy.No.104, BBMP Ward No.69, measuring 65 x 85 = 5525 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.34: All that piece and parcel of property bearing Site No.9, 10, 11 & 12 formed in Sy.No.75/1 & 2, BBMP Ward No.69, measuring 60+64/2 x 81+80/2 = 4991 sq.ft. situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded on;
Item No.35: All that piece and parcel of property bearing BBMP Ktha No.901, Site No.41, 42, 43, 44 measuring East-West 41+43/2 & North-South 120 feet formed in Sy.No.101/1 situated at Laggere village, Yashwanthapura Hobli, Bengaluru North Taluk bounded by;
Given under my hand and seal of this Court on this 9th day of December, 2025.
By the Order of Court, Assistant Registrar, City Civil Court, BENGALURU

Vinayak S. Vastramath, Advocate,
No. 416, 2nd Floor, No. 8, Prabhath Complex, K.G. Road, Bengaluru - 560 009.

IN THE COURT OF THE PRINCIPAL CIVIL JUDGE & JMFC AT DEVANAHALLI
C. Misc. No. 1601/2025
Between: **S. SRI. SUNDAR, D/o Late. Sharma Rao W/o Sri. Achutha, Aged about 67 years, Rst: No.31, 1st Main Road, Mysore Road, Karnataka Nagar, Bengaluru South, Bangalore-560028**
S. SMT. RUPINI, Btl. D/o Late. Sharma Rao W/o. Shantha Rao, Aged about 62 years, Rst: No.168, 1st Cross, Vinayaka Nagar, Ramnall, Kumbalgarh Dist, Bengaluru South, Bangalore 560074
S. SMT. BHAKUNTALA, D/o Late. Sharma Rao W/o Sri. Prabhakar, Aged about 61 years, Rst: No.45, Old 26th, Martin Hospital Road, Arjun Nagar, Uttaraiah, Suburban Bengaluru-560091
S. SRI. VENKAT RAO, S/o Late. Shyam Rao, Aged about 58 years, Rst: No.88, 5th C Main Road, 6th Cross, Srikrishnawar, Bengaluru South, Bangalore 560050
S. SRI. SURESH, S/o Late. Shyam Rao, Aged about 58 years, Rst: No.8 Old No.167, 2nd Cross, 7th Main, Shivangee Layout, Uttaraiah, Bengaluru-560091
And: **THE CHIEF OFFICER/REGISTRAR Birth and Death Department, Town Municipal Council, Devanahalli Town. ...RESPONDENT**

PUBLIC NOTICE
WHEREAS, the Petitioner have filed the above petition for issue of Death Certificate of deceased, who is named Venkat Rao S/o Late. Thirumal Rao, as he died on 04-05-1992 at the residence of Adappa, Devanahalli Town, Devanahalli Taluk, Bengaluru Rural District, he is grandfather of the Petitioner Any person interested in this matter, may appear before the above court on **01/12/2025** at about **11.00 am** Given under my hand and the seal of this court on **01/12/2025**

By Order of the Court
Sd/- Chief Ministerial Officer
CIVIL Judge & JMFC Court, Devanahalli
Advocate for Petitioner, Prabhakar, Advocate,
#22, Prashanthnagar, Budgere Road,
Devanahalli Town, Bangalore Rural Dist-562 110

IN THE COURT OF THE PRINCIPAL CIVIL JUDGE & JMFC AT DEVANAHALLI
C. Misc. No. 1601/2025
Between: **S. SRI. SUNDAR, D/o Late. Sharma Rao W/o Sri. Achutha, Aged about 67 years, Rst: No.31, 1st Main Road, Mysore Road, Karnataka Nagar, Bengaluru South, Bangalore-560028**
S. SMT. RUPINI, Btl. D/o Late. Sharma Rao W/o. Shantha Rao, Aged about 62 years, Rst: No.168, 1st Cross, Vinayaka Nagar, Ramnall, Kumbalgarh Dist, Bengaluru South, Bangalore 560074
S. SMT. BHAKUNTALA, D/o Late. Sharma Rao W/o Sri. Prabhakar, Aged about 61 years, Rst: No.45, Old 26th, Martin Hospital Road, Arjun Nagar, Uttaraiah, Suburban Bengaluru-560091
S. SRI. VENKAT RAO, S/o Late. Shyam Rao, Aged about 58 years, Rst: No.88, 5th C Main Road, 6th Cross, Srikrishnawar, Bengaluru South, Bangalore 560050
S. SRI. SURESH, S/o Late. Shyam Rao, Aged about 58 years, Rst: No.8 Old No.167, 2nd Cross, 7th Main, Shivangee Layout, Uttaraiah, Bengaluru-560091
And: **THE CHIEF OFFICER/REGISTRAR Birth and Death Department, Town Municipal Council, Devanahalli Town. ...RESPONDENT**

PUBLIC NOTICE
WHEREAS, the Petitioner have filed the above petition for issue of Death Certificate of deceased, who is named Munna Btl. Venkat Rao, as he died on 01-04-1998 at the residence of Adappa, Devanahalli Town, Devanahalli Taluk, Bengaluru Rural District, he is grandfather of the Petitioner Any person interested in this matter, may appear before the above court on **01/12/2025** at about **11.00 am** Given under my hand and the seal of this court on **01/12/2025**

By Order of the Court
Sd/- Chief Ministerial Officer
CIVIL Judge & JMFC Court, Devanahalli
Advocate for Petitioner, Prabhakar, Advocate,
#22, Prashanthnagar, Budgere Road,
Devanahalli Town, Bangalore Rural Dist-562 110

APPENDIX IV-A
Notice for sale of Immovable Property
E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor")**, the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is what is" and "whatever there is" basis on **31.12.2025** from **05.00 P.M.** to **06.00 P.M.**, for recovery of **Rs. 68,03,634/- (Rupees Sixty Eight Lakh Three Thousand Six Hundred Thirty Four only)** pending towards **Loan Account No. HHLML00475393**, by way of outstanding principal, arrears (including accrued late charges) and interest till **08.12.2025** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. **09.12.2025** along with legal expenses and other charges due to the Secured Creditor from **GRISH S AND USHARANI S K**.
The Reserve Price of the Immovable Property will be **Rs. 47,00,000/- (Rupees Forty Seven Lakh only)** and the Earnest Money Deposit ("EMD") will be **Rs. 4,70,000/- (Rupees Four Lakh Seventy Thousand only)** i. e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY
FLAT NO. S - 10, 2ND FLOOR, AMITY SHELTERS APARTMENT, CHODENAPUR VILLAGE, KENGERI HOBLI, BANGALORE SOUTH TALUK, BANGALORE - 560059, KARNATAKA.
For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaanacp.com. Contact No : 0124-6910910, +91 7065451024; E-mail id: auctionhelpline@sammaanacp.com. For bidding, log on to www.auctionfocus.in.

IN THE MATTER OF SECTION 66 OF THE COMPANIES ACT, 2013 AND THE RULES FRAMED THEREUNDER.
The Hon'ble National Company Law Tribunal ("NCLT"), Bengaluru Bench vide its order dated November 28, 2025, has approved the scheme of "Reduction of Share Capital" of the Company by approving the minutes set forth herein below:
"The paid-up share capital of Vijaykant Dairy and Food Products Limited is henceforth Rs.7,83,37,290/- (Rupees Seven Crore Eighty-Three Lakhs Thirtysix Thousand Two Hundred and Ninety Only) consisting of 78,33,729 (Seventy-eight Lakhs Thirtysix Thousand Seven Hundred and Twenty-Nine only) equity shares of Rs.10/- (Rupees Ten only) each, reduced from Rs.8,01,00,000/- (Rupees Eight Crore One Lakh only) divided into 80,10,000 (Eighty Lakhs Ten Thousand only) equity shares of Rs.10/- (Rupees Ten only) each and are fully paid-up."
This advertisement is being published as per the directions of the Hon'ble NCLT, vide its order dated November 28, 2025.
Further the certified copy of the said order was filed by the Company with the Registrar of Companies, Bengaluru vide form INC-28 on December 10, 2025.
For and on behalf of the Board of Directors
Sd/
(Ravi Hegde)
Company Secretary
ACS 34058
Date: December 12, 2025
Place: Bengaluru

VIJAYKANT DAIRY AND FOOD PRODUCTS LIMITED
(CIN: U51201KA2004PLC034702)
Vijaykant Road Lines, CTS No.4883, Fort Road, Belgum city, Karnataka-590001
Website: www.adityaamil.com; E-mail: adityaamil@vijaykantdairy.com

NOTICE OF REDUCTION OF PAID UP EQUITY SHARE CAPITAL BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU COMPANY PETITION NO. 33/BB/2025

IN THE MATTER OF SECTION 66 OF THE COMPANIES ACT, 2013 AND THE RULES FRAMED THEREUNDER.
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NOTICE OF